

RATIFIED

Minutes of M.No.49/10 held on 09.03.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 49/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 09.03.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:2/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00478/AM09/	RLA File :02/24/040/00030/AM09/	Lic.No/Date:0210113456 11.06.2008	Defer Date: 27.04.2010
	Decision : The representative of DHI present in the meeting informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.			

2	Case No.:7/40/80-ALC2/2008	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/01611/AM09/	RLA File :31/24/040/00236/AM09/	Lic.No/Date:3110036574 22.12.2008	Defer Date: 27.04.2010
	Decision : The Committee, noted that the copy of firm's application has been forwarded to DIPP for examination and submission of comments. The case may be re-listed on 27.04.2010.			

3	Case No.:28/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/01652/AM09/	RLA File :31/21/040/00319/AM09/	Lic.No/Date:3110036852 02.01.2009	Defer Date: 27.04.2010
	Decision : The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, handed over the copy of firm's application to DHI for examination and submission of comments. The case may be relisted on 27.04.2010.			

4	Case No.:7/50/80-ALC2/2008	Party Name:TRANter INDIA PRIVATE LIMITED	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/01805/AM09/	RLA File :31/21/040/00356/AM09/	Lic.No/Date:3110037423 20.02.2009	Defer Date: 27.04.2010
	Decision : The Committee, noted that the copy of firm's application has been received and handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 27.04.2010.			

5	Case No.:14/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00184/AM10/	RLA File :61/24/040/00012/AM10/	Lic.No/Date:6110000320 19.06.2009	Defer Date: 27.04.2010
	Decision : The representative of DHI present in the meeting informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.			

6	Case No.:1/17/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00224/AM10/	RLA File :04/24/040/00079/AM10/	Lic.No/Date:0410106106 14.07.2009	Defer Date: 27.04.2010
	Decision : The representative of DHI present in the meeting informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.			

7	Case No.:10/49/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00779/AM10/	RLA File :02/24/040/00176/AM10/	Lic.No/Date:0210136339 11.01.2010	Defer Date: 27.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010: -			

1. Details of accessories proposed to be exported with quantity in number & weight.
2. Manufacturing process involved in the export product as the export product & import product are same.
3. Information in respect of Sl.No.4,5,6 & 11 of the Standard Deficiency Format.

8	Case No.:11/49/80-ALC2/2009	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00780/AM10/	RLA File :03/94/040/00968/AM10/	Lic.No/Date:0310559366 09.02.2010	Defer Date: 27.04.2010
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010: - 1. Information in respect of Sl.No.8 & 9 of the Standard Deficiency Format.			

9	Case No.:12/49/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00781/AM10/	RLA File :03/94/040/00886/AM10/	Lic.No/Date:0310559418 10.02.2010	Defer Date: 27.04.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010: - 1. Information in respect of S.No. 4 & 5 of Standard Deficiency Letter – export product-wise. 2. Specifications of import item at Sl. No. 32 (Cable) alongwith its length in meters.			

10	Case No.:1/49/80-ALC2/2009	Party Name:KIDDE INDIA LIMITED	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00770/AM10/	RLA File :03/94/040/00925/AM10/	Lic.No/Date:0310560868 18.02.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.04.2010.			

11	Case No.:2/49/80-ALC2/2009	Party Name:INSTRUMENTATION LTD.	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00771/AM10/	RLA File :10/24/040/00127/AM10/	Lic.No/Date:1010037238 18.02.2010	Defer Date: 27.04.2010

Decision : The Committee handed over a copy of firm's application to the representative of DHI for examination and submission of comments. The case may be re-listed on 27.04.2010.

12	Case No.:3/49/80-ALC2/2009	Party Name:INSTRUMENTATION LTD.	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00772/AM10/	RLA File :10/24/040/00131/AM10/	Lic.No/Date:1010037240 18.02.2010	Defer Date: 27.04.2010
	Decision : The Committee handed over a copy of firm's application to the representative of DHI for examination and submission of comments. The case may be re-listed on 27.04.2010.			

13	Case No.:4/49/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00773/AM10/	RLA File :09/24/040/00458/AM10/	Lic.No/Date:0910040992 18.02.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.04.2010.			

14	Case No.:5/49/80-ALC2/2009	Party Name:KIDDE INDIA LIMITED	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00774/AM10/	RLA File :03/94/040/01014/AM10/	Lic.No/Date:0310561122 19.02.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

15	Case No.:6/49/80-ALC2/2009	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00775/AM10/	RLA File :34/24/040/00201/AM10/	Lic.No/Date:3410026437 19.02.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

16	Case No.:7/49/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00776/AM10/	RLA File :31/24/040/00229/AM10/	Lic.No/Date:3110042047 19.02.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.04.2010.			

17	Case No.:8/49/80-ALC2/2009	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00777/AM10/	RLA File :03/95/040/00770/AM10/	Lic.No/Date:0310561198 22.02.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, it appears that items of import may be cleared on net to net basis. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

18	Case No.:9/49/80-ALC2/2009	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I).PLTD	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00778/AM10/	RLA File :34/24/040/00200/AM10/	Lic.No/Date:3410026452 22.02.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.04.2010.			

19	Case No.:13/49/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00782/AM10/	RLA File :07/24/040/00443/AM10/	Lic.No/Date:0710070171 23.02.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.04.2010.			

20	Case No.:14/49/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00783/AM10/	RLA File :07/24/040/00400/AM10/	Lic.No/Date:0710070172 23.02.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.04.2010.			

21	Case No.:15/49/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00784/AM10/	RLA File :05/24/040/00530/AM09/	Lic.No/Date:0510259187 23.02.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.04.2010.			

22	Case No.:16/49/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00785/AM10/	RLA File :03/94/040/00986/AM10/	Lic.No/Date:0310561988 25.02.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.04.2010.			

23	Case No.:17/49/80-ALC2/2009	Party Name:MACAWBER BEEKAY PVT.LTD.	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00786/AM10/	RLA File :05/24/040/00497/AM10/	Lic.No/Date:0510259475 25.02.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:18/49/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00787/AM10/	RLA File :05/24/040/00492/AM10/	Lic.No/Date:0510259473 25.02.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.04.2010.			

25	Case No.:19/49/80-ALC2/2009	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00788/AM10/	RLA File :05/24/040/00498/AM10/	Lic.No/Date:0510259619 26.02.2010	Defer Date: 27.04.2010
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.04.2010.			

26	Case No.:20/49/80-ALC2/2009	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00789/AM10/	RLA File :07/24/040/00460/AM10/	Lic.No/Date:0710070294 01.03.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.04.2010.			

27	Case No.:21/49/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00790/AM10/	RLA File :08/24/040/00330/AM10/	Lic.No/Date:0810086954 03.03.2010	Defer Date: 27.04.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.04.2010.			

28	Case No.:22/49/80-ALC2/2009	Party Name:ULTRA ENGINEERS	Meet No/Date:49/80-ALC2/2009 09.03.2010	Status:Case deferred
	HQ File :01/80/050/00791/AM10/	RLA File :31/24/040/00234/AM10/	Lic.No/Date:3110042181 03.03.2010	Defer Date: 27.04.2010

Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.04.2010.

Case No.A/R-168	M/s. Godrej & Boyce	HQ F.No.01/80/050/00850/AM09/DES-I	Lic. No. & Date
NC Meeting No. 49/10	Mfg. Co. Ltd.,	RLA No.03/94/040/00445/AM09	0310482136
Dated 09.03.2010	Mumbai	Ratification of norms	dt.11.08.2008

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.

Case No.A/R-169	M/s. Macmet India	HQ F.No.01/80/050/00480/AM09/DES-I	Lic. No. & Date
NC Meeting No. 49/10	Ltd.	RLA No.02/24/040/0032/AM09	0210113458
Dated 09.03.2010		Ratification of norms	dt.11.06.2008

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.

S.No.263

Case No.A/R-170	M/s. Bharat Heavy	HQ F.No.01/80/050/01675/AM09/DES-I	Lic. No. & Date
Meeting No. 49/10	Electricals Ltd.,	RLA No.09/24/040/00369/AM09	0910036679
Date: 09.03.2010	Hyderabad	Ratification of norms	dt.12.01.2009

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.04.2010.

S.No.263

Case No.C-34	M/s. Apple	HQ F.No.01/80/162/01187/AM10/DES-I	
Meeting No. 49/10	International, Thane		
Date: 09.03.2010		Ratification of wastage norms	

The committee considered the case for ratification of wastage norms for the applicant firm which is a 100% EOU. On the recommendation of the representative of DIPPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.04.2010: -

1. Width of G.P. Sheet Coil.
2. Sheet layout diagram indicating the wastage during shearing/blanking.-export product wise.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman